CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 80/MP/2024

Subject	:	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of PPA dated 26.2.2014 as amended on 23.1.2018; PPA dated 27.11.2013 and PPA dated 31.7.2012 as amended from time to time.
Petitioner	:	KSKMPL
Respondent	:	MVVNL and 8 others
Date of Hearing	:	**8.9.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, KSKMPL Ms. Aishwarya Subramani, Advocate, KSKMPL Ms. Harsha Rao, Advocate, KSKMPL Shri Rahul Ranjan, Advocate, TANGEDCO Ms. Puja Priyadarshini, Advocate, UPPCL Shri Kunal Kashyap, Advocate, UPPCL

Record of Proceedings

The matter was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Respondent, UPPCL, submitted that the Petitioner had furnished the additional information sought vide the RoP of the hearing dated 20.7.2026 only on the previous day and, therefore, sought three weeks' time to file its reply to the said additional information. The learned counsel for the Respondent, TNPDCL, also sought time to file its reply to the said additional information. The learned counsel for the Petitioner requested time to file a rejoinder to the said respective reply by the Respondents.

3. The Commission, after hearing the parties, permitted the Respondents to file their respective replies to the aforesaid additional information, on or before **8.10.2026**, after serving a copy thereof on the Petitioner, who may file its rejoinder, if any, on or before **28.10.2026**.

4. The Petition shall be listed for hearing on **12.11.2026**.

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)